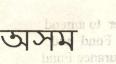
পঞ্জীভুক্ত নম্বৰ -৭৬৮/৯৭

Registered No. - 768/97





E ASSAM GAZET

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EXTRAORDINARY

প্ৰাপ্ত কৰ্ত্ত্ত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY Like to

নং 81 দিশপুৰ, শুক্ৰবাৰ, 30 মাৰ্চ, 2007, 9 চ'ত, 1929 (শক) No.81 Dispur, Friday, 30th March, 2007, 9th Chitra, 1929 (S.E.)

GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR - due of LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

the words "one year" shall be substituted

in clause (a), for the words "three months", occurring between the words basenool and seems to such a bas NOTIFICATION : "al" bas "and?"

The 29th March, 2007 in both made to" and "repeas" the words "six months" and "five thensand respectively

No. LGL.24/98/90.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information. diousand," occurring between the words "to" and "rupoes

ASSAM ACT NO. VII OF 2007

In the principal Act in section? A, for the portion beginning with the words "one year" and ending with the words "tour

(Received the assent of Governor on 28th March, 2007)

THE ASSAM TEA PLANTATIONS PROVIDENT FUND AND PENSION FUND AND DEPOSIT LINKED INSURANCE FUND SCHEME (AMENDMENT) ACT, 2007

AN

MOHIL A. HAOUR.

Legislative Department, Ospur

ACT

further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955.

Preamble

Where as it is expedient further to amend The Assam Tea Plantations Provident Fund and Assam Pension Fund and Deposit Linked Insurance Fund Act X Scheme Act, 1955, hereinafter referred to as the of 1955 principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Fifty-eighth Year of the Republic of India as follows:-

Short 1. title, extent and comm.

(1) This Act may be called the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme (Amendment) Act, 2007.

encement

- (2)It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment 2. In the principal Act, in section 7, -नह हो। मिल्ला, टाइन्सर, ३० माई, २००७ of Section

7

- (i) 2) oin sub-section (1) (305, March, 2007, (i) noisse-dus ni o (s)
- for the words "six months" occurring between the words "to" and "or", the words "one year" shall be substituted;
- for the words "one thousand", occurring between the words "to" and (b) "rupees", the words "five thousand" shall be substituted;
- (ii) in sub-section (1A),
- in the first paragraph, for the words "six months", occurring between (a) the words "to" and "but", the words "three years" shall be substituted;
- in clause (a), for the words "three months", occurring between the words (b) "than" and "in" the words "one year and a fine of rupees ten thousand" shall be substituted:
- in clause (b), for the words "one month", occurring between the words (c) "than" and "in", and for the words "two thousand", occurring between "to" and "rupees" the words "six months" and "five thousand respectively shall be substituted:
- (iii) in sub-section (2), for the words "six months" occurring between the words "to" and "or" and for the words "one thousand" occurring between the words "to" and "rupees", the words "one year" and "four thousand" respectively shall be substituted.

Amendment 3. of section 7A

In the principal Act, in section 7 A, for the portion beginning with the words "one year" and ending with the words "four thousand rupees", the words "five years but which shall not be less than two years and shall also be liable to a fine which may extend to twenty five thousand rupees" shall be substituted. 21 ANTATIONS PROVIDENT FUND AND PENSION FUND

> and deposit einked insurance fund scheme (AMENDMENT) ACT, 2007

MOHD. A. HAQUE,

Secretary to the Government of Assam, Legislative Department, Dispur.